authorization to develop CGD networks. So far, PNGRB has not issued authorization for development of CGD networks in any of the GAs in the state of Jammu & Kashmir.

New satellite blocks in KG-D6 block

4320. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:

- (a) whether it is a fact that UK energy major, British Petroleum, has informed Government that the only way to arrest the decline in production from India's largest gas block, Krishna-Godavari D6 (KG-D6), is to focus on developing new and satellite blocks;
- (b) if so, whether a follow-up meeting was held between BP Group's CEO and high level Government officials on 28 September, 2011; and
- (c) whether pre-development activities in this regard were organized around December, 2011 or later on?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIR.P.N. SINGH): (a) and (b) No, Sir.

(c) Directorate General of Hydrocarbons (DGH) under this Ministry has informed that in the meeting convened on 20.04.2012, the Management Committee (MC) of the block KG-DWN-98/3 operated by the consortium of Reliance Industries Limited (RIL) and NIKO Resources Limited (NIKO), has approved the Pre-Development activities proposed by the Contractor in respect of four satellite gas discoveries (D-2, 6, 19 and 22), for which Field Development Plan (FDP) has been approved by the MC and D-34 gas discovery, for which Declaration of Commerciality (DoC) has been reviewed by the MC, with conditions. Subsequently, the Contractor has initiated Pre-Development activities related to development of four satellite gas discoveries in this block.

Payment of commission to petrol pump dealers

†4321. SHRI RAVI SHANKAR PRASAD : SHRI RAM JETHMALANI :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that Apurva Chandra Committee had been constituted to give suggestion about the commission to the dealers of petrol;

[†] Original notice of the question was received in Hindi.

- (b) if so, whether Government has taken any decision to fix the commission to dealers of petrol on the basis of the report of the Committee;
 - (c) if so, the details thereof;
- (d) whether it is also a fact that Government has given approval to the dealers of petrol to charge fees for the services being provided by them for public conveniences; and
 - (e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (c) A Committee was constituted under the Chairmanship of the then Joint Secretary (Marketing), Ministry of Petroleum and Natural Gas for devising a suitable mechanism for fixing the Dealers' Commission on Petrol and Diesel based on several demands raised by Dealers Associations. After due consideration of the recommendations of the Committee, the Dealers' Commission on Petrol has been revised from ₹ 1218/KL to ₹ 1499/KL and on Diesel from ₹ 757/KL to ₹ 912/KL effect from 1.7.2011.

- (d) No, Sir.
- (e) Does not arise.

Bio-metric smart cards for PDS consumers of kerosene and LPG

- 4322. SHRI KHEKIHO ZHIMOMI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether Government proposes to issue bio-metric smart cards to all PDS consumers of kerosene and LPG;
 - (b) if so, the details thereof;
- (c) whether the said scheme is likely to help in solving the problem of irrational subsidy, consumption and adulteration; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (d) Government has constituted a Task Force in February, 2011 under the Chairmanship of Shri Nandan Nilekani, Chairman, Unique Identification Authority of India (UIDAI) to recommend and implement a solution for direct transfer of subsidies on PDS Kerosene, domestic LPG and Fertilizer to the intended beneficiaries with the use of Aadhaar.